

CA No. 01/20

**CBI Vs. Dr. Satyendra Yadav
Sh. R. Mahalingam**

06.08.2020.

Fresh appeal received on assignment. It be checked & registered.

Present:- Mr. Neetu Singh, Ld. PP for appellant's CBI.

Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Heard the Ld. PP. Appeal as well as its annexures perused.

There is delay of 175 days in filing the instant appeal. Accordingly, an application has been filed U/s 5 of the Limitation Act seeking condonation of delay in filing the appeal. Heard on the application also.

Issue notice to the respondents on the application U/s 5 of the Limitation Act as well as on the main appeal returnable on the next date of hearing. It shall be the responsibility of the concerned Head of Branch, CBI to get the notices served upon the respondents.

List on 22.09.2020.

The Ahlmad is directed to send the copy of this order



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to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
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06.08.2020.

**Present:- Mr. Neetu Singh, Ld. PP for CBI alongwith HIO Sridhar Iyer.
Sh. Pradeep Rana, Ld. Counsel for AA-1, A-2, A-3, A-6, A-7 & A-8.
Sh. Akhand Pratap Singh, Ld. Counsel for A-5.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-10 & A-11.
Dr. Khushboo Bharadwaj, Ld. Counsel for A-12.
Sh. C.S. Gupta, Ld. Counsel for A-4, A-13 & A-14.
A-4 i.e. the company M/s Samadhan Management Pvt. Ltd is represented by A-13.
A-9 has not been summoned in this case.**

Hearing was conducted today at 11:30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Service report qua A-1, A-2, A-3, A-6, A-7 & A-8 not filed by CBI. However, A-2, A-3, A-6, A-7, A-8 have joined the hearing today through video conferencing. They are represented by Sh. Pradeep Rana, Advocate who also was present during the hearing. Mr. Rana submitted that he would be filing his Vakalatnama within a couple of days. He has also identified all these accused. He further submitted that he would be appearing for the company M/s Dolphin Scaffolding Pvt. Ltd (A-1) also. He

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is directed to file his vakalatnama on behalf of all these accused on or before the next date of hearing.

Mr. Rana, Advocate also submitted that he has already filed applications for grant of bail to these accused. However, the same have not been received in this court as yet.

Accordingly, the same shall be taken up for hearing on the next date, if the same are received in this court before that date. Meanwhile, Mr. Rana Advocate is directed to supply the copies of the bail applications to the Ld. PP who shall file reply to the same before the next date of hearing.

List on 13.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



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Present:- Mr. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for A-1, A-2, A-3, A-4 & A-8.
Sh. Gaurav Aggarwal, Ld. Counsel for A-5.
Sh. Amit Khanna, Ld. Counsel for A-6 & A-15.
Sh. S.K. Bhatnagar, Ld. Counsel for A-7.
SDr. Sushil Kumar Gupta, Ld. Counsel for A-9.
Sh. Sudhir Nagar, Ld. Counsel for A-11, A-12 & A-14.
Sh. R.S. Ahuja, Ld. Counsel for A-16.
None for A-10 Ramesh Chandra (Trial qua him has been separated vide order dt. 09.01.2020)
A-13 has already been discharged by the Hon'ble High Court vide order dt. 17.09.2019.

Hearing was conducted today at 11:00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The case is at the stage of recording of the statements of the accused u/s 313 Cr PC. The questionnaire related to all the accused have already been supplied to their Ld. Counsels. The Ld. Counsels seek time to go through the questionnaire to prepare answers.

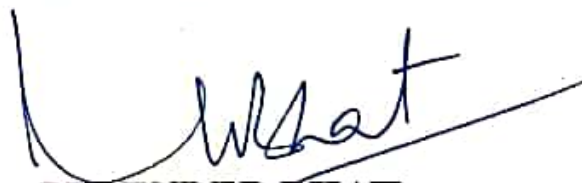
Adjourned for recording the statements of the accused to 19.08.2020, 20.08.2020, 21.08.2020, 24.08.2020 & 25.08.2020. For this purpose, the accused need not visit the court physically.

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They shall join the court proceedings through video conferencing on CISCO Webex App for which the link as well as the meeting number would be provided to them by the Ahlmad of this court.

Upon discussions with the Ld. Counsels, it is hereby directed that A-5 & A-6 shall appear for the aforesaid purpose through video conferencing on 19.08.2020, A-11, A-12 & A-14 shall appear through video conferencing for the said purpose on 20.08.2020, A-9, A-15 & A-16 shall appear through video conferencing for the said purpose on 21.08.2020, A-1, A-2, A-3, A-4 & A-8 shall appear through video conferencing for the said purpose on 24.08.2020 and lastly A-7 shall appear through video conferencing for the said purpose on 25.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



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**Present:- Mr. Neetu Singh, Ld. PP for CBI.
Accused No. 3 R.K. Sathpathy in person.
Sh. Atul Jha, Ld. Counsel for A-1 Chanchal Ghosh
& A2 M/s Unitrack Logistics Pvt. Ltd.
Sh. Mohit Kukreja, Ld. Counsel for A-3.
Sh. Amarendra Choubey, Ld. Counsel for A-4 S.C.
Rout.
Sh. Akhand Pratap Singh, Ld. Counsel for A-6
Pavan Arya.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-7 P.
Shivram Bhat.
None for A-5.
(Proceedings qua A-8 & A-9 remain stayed in view
of the order dt. 17.02.2020 passed by the Hon'ble
High Court in Crl. M.C. No. 883/2020).**

Hearing was conducted today at 11.15 AM through
Video Conferencing on Cisco Webex Meeting Platform facilitated
by Ahlmad of the Court.

Mr. Amrendra Choubey Advocate appearing for A-4
submits that he does not want to file written submissions and
would make short oral submissions on the next date of hearing.

Sh. S. Chakraborty, Advocate who is representing A-5
also has not filed written submissions despite various
opportunities given by this court. He has even not appeared today.

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In view of the same, he may also make short oral submissions on the next date of hearing. He may also file written submissions, if he so wants, before the next date of hearing.

Adjourned for hearing oral submissions of the parties on 25.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



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CBI Vs. S.S. Educomp Solutions Ltd & Ors.

06.08.2020.

File taken up today on the application received from CBI U/s 17 of Prevention of Corruption Act, 1988.

Present:- Mr. Neetu Singh, Ld. PP for CBI.

Hearing was conducted today at 10.40 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Application perused.

Ld. PP has been heard. It is submitted that a huge number of documents/information is to be collected and analyzed in this case and therefore, it would be difficult for the IO to conduct investigation of this case single handedly. It is prayed SI Prashant Kumar, BSFB, CBI, Delhi may be permitted to assist the IO in this case for collection and analysis of the documents etc.

In view of the averments contained in the application and the submissions made by the Ld. PP, the application is allowed. SI Prashant Kumar, BSFB, CBI, New Delhi is hereby permitted to assist the IO Inspector Chandradeep for conducting the investigation in this case.



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The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



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CBI Case No. 216/2019

CBI Vs. Basant Kumar Birla Etc. (Shan Yuth CGHS)

06.08.2020.

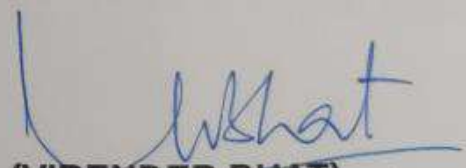
Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 09.09.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

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CBI Case No. 220/2019

CBI Vs. Gokul Chand Aggarwal Etc. (Swarn CGHS)

06.08.2020.

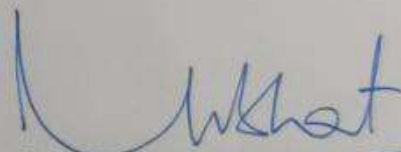
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 01.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

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